

minimize infestation/contamination at the source. Accordingly, the list of consignments detained at US ports and the reasons for detention were conveyed to the concerned trade associations, export promotion councils and government agencies so that the exporters could be sensitized to the need to upgrade the quality of export consignments for meeting the requirements of US Government in respect of imports into the US.

The Marine Products Export Development Authority is discussing with the industry the desirability of entering into a memorandum of understanding with the USFDA in respect of agencies which would be mutually acceptable for certifying the quality of marine products. The Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council has discussed with the industry measures to upgrade storage facilities in respect of psyllium husk in order to minimize occurrence of insect filth etc. The Spices Board held a meeting with major exporters, including those whose consignments were detained, to work out measures for avoiding detentions. The Agricultural Products Export Development Authority has been asked to take similar action.

Establishment of Ordnance Factory in Kerala

*534. SHRI A. CHARLES : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government of Kerala has requested the Union Government to establish an Ordnance Factory in Kerala;

(b) if so, the details thereof; and

(c) the decision taken by the

Union Government in the matter?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : (a) and (b) In January 1988, the Chief Minister of Kerala had requested to set up in Cannanore District of Kerala a Defence Production Unit within the Ordnance Factories Organisation, to manufacture packages, inclusive of inner liners and containers and outer casings.

(c) The policy of the Government is that for such low technology and low value added items for which capacity exists in civil sector, no new capacity be created in Ordnance factories.

Free Legal Aid to Poor

*535. SHRIMATI MAHENDRA KUMARI
SHRIMATI SUMITRA MAHAJAN

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the number of persons benefitted by Free Legal Aid Scheme during 1990-91 and 1991-92 till date, State-wise;

(b) whether free legal aid is provided to the poor by all the courts;

(c) if not, the reasons therefor; and

(d) the steps proposed to be taken by the Union Government to widen the scope of the scheme for free legal aid to the poor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VJAYA BHASKARA REDDY) : (a) As per information available, about 1.80 lakh persons and 0.18 lakh persons have benefitted through Legal Aid Schemes during

1990-91 and 1991-92 (upto June, 1991) respectively. The State-wise information is contained in the attached statement.

(b) to (d) Free legal-aid is provided to every citizen whose annual income is less than Rs. 6,000/- upto High Court and Rs. 9,000/- for Supreme Court cases. There is, however, no limitation as to income in respect of persons belonging to Scheduled Cas-

tes, Scheduled Tribes, Vimukta Jatis, Nomadic Tribes, women and children before all courts in the country.

In the light of the experience gained, the State Boards are being advised to arrange more Lok Adalats, open Counselling Centres and spread Legal Literacy Programmes. This is being done by motivating them and through various instructions issued by the Central Committee.

STATEMENT
Number of Legal Aid Beneficiaries during April '90 to March '91

Name of the State Legal Aid & Advice Board	Period covered Month & Year	General	Scheduled Caste	Scheduled Tribe	Backward Class	Women	Children	Total
Andhra Pradesh	4/90 to 8/90	274	61	27	135	89	6	592
Goa	4/90 to 12/90	21	—	—	—	19	—	40
Gujarat	4/90 to 12/90	464	153	93	—	281	4	995
Haryana	4/90 to 3/91	263	41	2	36	94	3	439
Jammu & Kashmir	—do—	129	43	4	8	280	10	474
Karnataka	—do—	1,348	508	81	—	684	1	2,622
Madhya Pradesh	—do—	14,631	8,594	6,834	—	—	—	30,059
Manipur	1/90 to 12/90	8	—	—	—	—	—	8
Orissa	4/90 to 3/91	2,532	1,628	1,112	—	1,932	10	7,214
Rajasthan	—do—	—	2,993	1,413	731	1,153	155	6,445
Tamilnadu	—do—	32,380	4,748	283	—	7,017	1,102	45,530
Uttar Pradesh	—to—	45,358	13,085	2,059	15,154	4,177	1,283	81,116
Delhi	4/90 to 1/91	1,303	71	2	—	691	—	2,067
Pondicherry	4/90 to 3/91	65	908	7	465	—	—	1,445
Supreme Court Legal Aid Committee	4/90 to 12/90	348	12	32	—	97	2	491
GRAND TOTAL		99,124	32,845	11,949	16,529	16,514	2,576	1,79,537

Number of Legal Aid Beneficiaries during April '91 to June '91
(Based on the information available, as on 30-6-1991)

Name of the State Legal Aid & Advice Board	Period covered Month & Year	General Scheduled Caste	Scheduled Tribe	Backward Class	Women	Children	Total
Haryana	4/91 to 5/91	49	4	---	31	---	84
Karnataka	--do--	339	---	---	---	---	339
Madhrya Pradesh	--do--	1,590	1,027	615	---	---	3,232
Orissa	--do--	352	207	89	256	2	906
Tamilnadu	4/91 to 6/91	4,974	899	441	2,492	---	8,806
Uttar Pradesh	4/91 to 5/91	2,450	567	117	374	195	4,195
Pondicherry	4/91 to 6/91	16	205	1	---	---	330
GRAND TOTAL		9,770	2,909	1,263	3,153	197	17,892